



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1809/...../NGT-149/...../OA-287/22/2022

दिनांक 26/09/2022

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Compliance Report to Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in OA No-287/2022 Amit Kishore Versus Uttar Pradesh Pollution Control Board & Ors.

Respected Sir,

With reference to the above-mentioned subject Compliance Report in Original Application No-287/2022 Amit Kishore Versus Uttar Pradesh Pollution Control Board & Ors. Report is hereby submitted for kind perusal and necessary action please.

Enclosure: report.

Yours Sincerely


(Utsav Sharma)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
3. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.


Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

Compliance Report

In

Original Application No. 287/2022

Amit Kishore

Versus

Uttar Pradesh Pollution Control Board & Ors.

Order Date – 29.04.2022

**Filed on Behalf of:
Uttar Pradesh Pollution Control Board**

1. Background

The matter pertains to the grievance raised by residents of Sector 15, 16, 17 and 19 of Vasundhara, Ghaziabad regarding encroachment green belt and demolition of poles and fencing of the green belt in Sector 15, Vasundhara by Ghaziabad Nagar Nigam. Applicants have further alleged that Ghaziabad Nagar Nigam has constructed concretized platforms on the green belt and developed it as a vending zone.

The said application has been perused by Hon'ble Tribunal and following orders have been passed:

"...3. The averments made in the petition raise substantial question of environmental pollution and also point to alleged failure of the statutory authorities to take requisites steps for abatement of the same by developing and maintaining green belts reserved in Vasundhara Awas Yojna.

4. Let notice of the application be issued to the respondents. Replies by the respondents be filed within two months detailing their response to the averments made in the petition particularly as to present status of the green belts, 123 parks and 80 open spaces as mentioned in the application, status thereof in Master Plan as well as their present status with encroachments, if any, and steps taken for removal of such encroachments and all material details regarding project of vending zone developed in green belt of Sector 15, the agency involved in development of the same and procedure followed for the allotment with names of the allottees..."

2. Compliance Status:

Vasundhara region has been developed by Uttar Pradesh Awas Vikas Parishad and handed over to Ghaziabad Nagar Nigam for maintenance and upkeep of civic services, including green belts and street lights among other services. Thus, it is prime responsibility of Ghaziabad Nagar Nigam to ensure that areas are used as per approved master plan and encroachments, if any are removed and land use is restored to its approved use.

In compliance of Hon'ble Tribunal's orders the said area of Sector 15, Vasundhara has been inspected and applicant's claim that vending zone has been developed along the road which divides Sectors 1, 3, 5, 7, 9, 11, 13, 15, 17, 19 and Sectors, 2, 4, 6, 8, 10, 12, 14, 16 and 18, however, whether same has been done on green belt or the area has been earmarked for services as per master plan of the area needs to be clarified by Ghaziabad Nagar Nigam. Further, Board has directed Ghaziabad Nagar Nigam to furnish details and status of green belts and parks earmarked in Aawas Vikas Parishad's Master Plan and their status at the time when the area was handed over to the Corporation. Also, Corporation's action plan for ensuring maintenance of said green belt has been sought by Board vide letter dated 01.09.2022, copy of letter is annexed as **Annexure I**. Reply from Ghaziabad Nagar Nigam is still awaited.

Ghaziabad Nagar Nigam needs to be directed to ensure that no alteration from approved master plan and land use is done in the area and encroachments, if any be removed and green belts be restored to their original form.

(Subhash Chandra)
Scientific Assistant
U.P. Pollution Control Board
Ghaziabad

(Navneet Kumar Pandey)
Assistant Environmental Engineer
U.P. Pollution Control Board
Ghaziabad



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद

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संदर्भ संख्या 1701/एन०जी०टी०-149/ओ०ए०नं-287/2022

दिनांक 21/09/2022

सेवा में,

नगर आयुक्त,
नगर निगम,
गाजियाबाद।

Mail

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित OA No-287/2022 Amit Kishore & Ors. Vs Uttar Pradesh State Pollution Control Board & Ors. के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित OA No-287/2022 Amit Kishore & Ors. Vs Uttar Pradesh State Pollution Control Board & Ors. में दिनांक 29.04.2022 को निम्न आदेश पारित किये गये हैं:-

2. The applicants have stated that Vasundhara Awas Yojna was launched by Uttar Pradesh Awas Evam Vikas Parishad and was subsequently handed over to Ghaziabad Nagar Nigam for maintenance of public services like Sever, Water, Street Lights, Parks, Roads and Green Belts with certain guidelines. There is a road in the middle of the above said Yojna that equally divides its sectors, whereas one side has Sectors 1, 3, 5, 7, 9, 11, 13, 15, 17, 19 and the other side has Sectors, 2, 4, 6, 8, 10, 12, 14, 16 and 18. On one side of the road there is a provision for kuccha land for water harvesting. On the other side of the road Uttar Pradesh Awas Evam Vikas Parishad has developed Green Belt of about 5,50,145 square meters (Five Lakh Fifty Thousand One Hundred and Forty-Five Square Meters) having 123 parks and 80 open spaces in the above-mentioned sectors with thousands of trees. In Sector 15 green belt, poles and the fencing of the green belt has been demolished and concretized platform has been constructed on the green belt, by cutting trees, destroying green cover and shrubs, as vending zone and 63 Iron Made Shops have been handed over to the shopkeepers. Encroachment on the green belt with destruction of green cover is not only against the environment but also amounts to violation of fundamental rights of the residents of the area which is over populated and surrounded by Anand Vihar Bus Stand and Sahibabad Industrial Area with poor air quality index.

उक्त के सम्बन्ध में आपसे अनुरोध है कि उ०प्र० आवास एवं विकास परिषद द्वारा वसुन्धरा सेक्टर, 1,3,5,7,9,11,13,15,17,19 एवं सेक्टर 2,4,6,8,10,11,14 एवं 18 को नगर निगम को हैण्ड ओवर किये जाने के समय वसुन्धरा क्षेत्र के उपरोक्त सेक्टरों में पार्को एवं ग्रीन बेल्ट का विवरण तथा वर्तमान में आच्छादित ग्रीन बेल्ट क्षेत्र का विवरण व उनके रख-रखाव हेतु कार्ययोजना का विवरण प्रेषित किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, जिससे आख्या मा० राष्ट्रीय हरित अधिकरण में दाखिल की जा सकें।

संलग्नक: उपरोक्तानुसार।

भवदीय

(उत्सव शर्मा)
क्षेत्रीय अधिकारी
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प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. उपायुक्त, उ०प्र० आवास एवं विकास परिषद, वसुन्धरा, गाजियाबाद।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
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